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**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-467/2007 in
OA-2735/2004**

New Delhi this the 20th day of December, 2007.

**Hon'ble Mr. Justice M. Ramachandran, Vice-Chairman(J)
Hon'ble Mrs. Chitra Chopra, Member(A)**

1. Sh. Vishnu Gopal,
S/o Sh. Hari Shankar,
R/o 29, (Type-II),
Minto Road,
New Delhi-2.
2. Sh. Vinod Kumar,
S/o late Sh. Bachan Singh Rawat,
R/o 33/4, Pushp Vihar,
Sector-1, New Delhi.

.... **Petitioners**

(through Sh. A. Asthana, Advocate)

Versus

1. Union of India through
Dr. Chandra Pal,
Secretary MSME
Ministry of Small Scale Industries,
Udyog bhawan,
New Delhi-3.
2. Sh. Pravind Kumar,
Joint Secretary(MSME),
Ministry of Small Scale Industries,
Udyog Bhawan,
New Delhi-3.
3. Sh. Raj Pal,
Director (MSME),
Ministry of Small Scale Industries,
Udyog Bhawan,
New Delhi-3.

.... **Respondents**

Order (Oral)

Mr. M. Ramachandran, VC(J)

OA-1814/2004 was disposed of on 29.07.2004 (Annexure P-1), in the operative portion, there was a direction to take notice of the representation of the applicants and pass an order on merits.

2. Applicants being not satisfied with the above order went to Hon'ble Delhi High Court in Writ Petition (C) No.6815/2007, which was disposed of, as would be seen from the order dated 17.09.2007 in very categorical terms taking notice of the recent decision of Hon'ble Supreme Court in **Secretary, State of Karnataka Vs. Uma Devi** (2006(4) SCC1), that applicants have no legal right to claim appointment whatsoever and the petition was dismissed in limine.

3. After these developments, the applicants have filed the present Contempt Petition. Learned counsel for the applicants vehemently submits that such a petition is maintainable and the applicants are left without any remedy as at present. He also submits that further documents can be produced to adjudicate the issue.

4. However, it cannot be possible to accede to the said request. Whatever rights applicants might have claimed, having been adverted to and rejected by findings of the Hon'ble Delhi

High Court, we see no reason to resurrect the issues or issue notice in the present Contempt Petition. Accordingly, C.P. is dismissed.

Chitra Chopra
(Chitra Chopra)
Member(A)

M. Ramachandran
(M. Ramachandran)
Vice-Chairman(J)

/w/